

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.584/93

DATE OF DECISION: 08-07-1993

M. Thomas .. Applicant

Mr. Ashok M Cherian .. Advocate for applicant

Versus

1. The Director General,  
Council of Scientific & Industrial  
Research, Rafi Marg, New Delhi-1.

2. The Director, Regional Research  
Laboratory of Council of Scientific  
and Industrial Research, Thiruvananthapuram.

3. The Administrative Officer, Regional  
Research Laboratory of Council of  
Scientific and Industrial Research,  
Thiruvananthapuram.

4. The Director, Central Scientific  
Instruments Organisation, Sector-30,  
Chandigarh-160 020.

5. The Controller of Administration,  
Central Scientific Instruments Organisation,  
Sector-30, Chandigarh. .. RESPONDENTS

Mr. M. C. Sen .. Advocate for respondents

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THE HON'BLE MR. JUSTICE C. SANKARAN NAIR, VICE CHAIRMAN

JUDGMENT

It is reported that the applicant has approached first respondent for redressal of his grievances. A copy of a letter written by the applicant to this effect to the Registry was also placed before me by counsel for respondents. It is unnecessary to consider the application on merits, and it is dismissed. If the applicant is aggrieved by the decision to be taken by the first respondent, the dismissal of this application will not stand in his way of seeking further remedies.

2. Application dismissed. No costs.

  
C. SANKARAN NAIR (J)  
VICE CHAIRMAN

Dated the 8th day of July, 1993.